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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH
J_O_D_H_P_U_R.

Date of Order: 16.5.96.

D.A.No.163/96.

Khajan Singh

...Applicant.

Versus.

Union of India & Others.

...Respondents.

Mr. S.K.Malik, Counsel for the applicant.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. S.P.Biswas, Administrative Member.

PER HON'BLE MR. S.P.BISWAS :

The applicant, a Travelling Ticket Examiner (T.T.E., for short) in the office of Chief Ticket Inspector, Jodhpur, Northern Railway is aggrieved because the benefit of restructuring scheme with effect from 1.1.1993 has not been given to him. The applicant is further aggrieved in that though he belongs to Scheduled Caste Community, but he was not given any reservation benefit in his entire career though the same benefits were given to other Scheduled Caste employees.

2. He was also reverted earlier without assigning any reason. Although, he represented against his reversion but no action was taken.

...2.

On the contrary, employees junior to him including those who did not pass P-6-A Course were promoted.

3. The applicant has urged that respondents have considered his case for promotion in 1996 in the grade of Rs. 1660-2660 w.e.f. November, 1995, but they have not considered him for further promotion though many juniors have been considered under the restructuring scheme. Names of those juniors have been given in the representation dated 4.2.1996. The applicant has since submitted all his grievances in the representation dated 4.2.1996 as at Annexure A/2 and seeks direction to respondent for consideration of the same in the light of the issues raised by him.

4. We direct the respondent No.2 to consider the appeal and pass a reasoned order, communicate the same to the applicant within a period of one month from the date of receipt of this order. Let a copy of this O.A. alongwith a copy of this order be sent to ~~respondent No.2~~. The O.A. is disposed of accordingly, at the stage of admission.



(S.P. Biswas)
Member (A)


(Gopal Krishna)
Vice Chairman.

S.M.

Part II and III destroyed
in my presence on 5/6/02
under the supervision of
section officer (1) as per
order dated 6/13/02

Section officer (Record)

Rec

20/5/02

Copy of order dated 26-5-02
Along with copy of OA with
Annexure sent to R-1 to R-3
By Regd Post vide no 2284030
Date 28/5/02

24/5/02